

**Misc. (Bail) Case No. 87 of 2021.**

**07.08.2021.**

Seen Bail Petition No.390/21 filed by petitioner Sri Bhado Das u/s. 439 Cr.P.C in connection with Gohpur P.S. Case No.149/2021 (Corresponding G.R. Case No.173/2021) u/s. 147/148/342/325/307/354(B) IPC praying for bail of accused Sri Pradip Das, Sri Pabitra Das, Smti Nijumoni Das and Smti Anjana Das on the grounds that the father of the alleged victim with some cooked up stories concealing the actual and material facts lodged the FIR. The actual fact is that the victim eloped with a married man belonging to Mishing community about 3 months ago leaving the care and custody of her husband and children and enjoying an adulterous life with that person. Accused Pabitra Das is not a named accused in the FIR who has been detained in custody since 16.06.2021 and the other accused person were detained in custody since 14.06.2021 facilitating smooth and un-interrupted investigation against them. There is no ingredients of Sec.307/345(B) IPC in the present case but police put those sections wilfully just to make the case a nonailable one. All the accused persons are permanent resident of their respective locality and they shall not jump bail nor abscond from the locality if bail is granted.

Heard the learned counsel for both sides.

Learned counsel representing the accused reiterating the grounds of bail petition submitted that the accused persons are not at all involved with the alleged occurrence of the case but police have arrested them without reasonable ground. As such the accused persons are in jail hazot since long. In the instant case there is no ingredients of offences punishable u/s.307/354(B) IPC and as such prayed for releasing the accused on bail and on the event of releasing them on bail, they shall neither abscond nor shall they hamper or tamper with the investigation of the case.

Learned Addl. P.P raised objection against the prayer of bail of the accused Sri Pradip Das, Sri Pabitra Das, Smti Nijumoni Das and Smti Anjana Das on the grounds of their involvement in commission of the alleged offence.

Received the case diary.

Perused the case diary and going through the same it appears that there are sufficient incriminating materials against accused Sri Pradip Das, Sri Pabitra Das, Smti Nijumoni Das and Smti Anjana Das.

Considering the incrimination of the accused Sri Pradip Das, Sri Pabitra Das, Smti Nijumoni Das and Smti Anjana Das, gravity of offence and stage of the investigation, prayer of bail of accused Sri Pradip Das, Sri Pabitra Das, Smti Nijumoni Das and Smti Anjana Das stands rejected at this stage.

Return the C.D.

Inform I/O accordingly.

With the above order this bail petition stands disposed of.